PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. VI

(1860)

of this Bill had no objection, he begged to suggest that its consideration be deferred for a few days. For the last day or two he had been going earefully over the Bill in order to jut into defin te form the few amendments which he proposed to introduce. this, it certainly appeared to him that in one or two of the Sections of the Bill, Depocially in Sections IV and X, there Were difficulties, which, unless they were suscept ble of explanation by means of inf runtion which he had not Yet been able to obtain would require that considerable modifications should be made in those Sections. manner, with respect to one of the how proposals which he had been urged to recommend. It was only yester ay that the Honorable Member for Bengal had pointed out to him that much discussion had taken place on that subject some four or five years ago. It was desirable that the discussions which then took place should be duly considered before any fresh proposal on the same subject was made; and if therefore the Honorable Member for Madras and no objection, he would allegest that the consideration of the Bill be postponed till the next meeting of the Council.

Mr. FORBES said, this Bill had Now been before the Council upwards of 18 months, and the Honorable and learned Judgo, late a Member of this Council, anticipated that great benefits to the Police Administration of this city would follow from the passing Several representations of the Bill. had also been received from Mudras and elsewhere urging the ensetment of the Bill without any further delay, Mid he (Mr. Forbes) hoped therefore that, in consenting to accede to the wish of the Honorable Member for Bonday, the Honorable Gentleman Would be prepared next Saturday to amendments he beerd with any On this underhight have to propose. briding he begged to move that the Capsideration of the Bill be deferred Wil Saturday next.

Agreed to.

The Council adjourned.

Salurday, December 8, 1860.

PRESENT:

The Hon'ble the Chief Justice, Vice-President in the Chair.

Hon'ble Sir II. B. E. H. Forbes, Esq., Frere, Hon'ble C. Boadon, 'H. B. Harington, Esq., C. J. Erskine, Esq.,

FINANCES OF INDIA.

THE CLERK presented to the Council a Petition signed by 8837 inhabitants and Tax-payers of Calcutta relating to the Finances of India.

Mn. SCONCE said, it was his intention to move that that Petition be printed. But before making that Motion, he would, with the permission of the Council, put one or two questions to the Honorable the President of the Council on matters somewhat connected with the subject of the Petition. The first question he would put, generally related to the income and expenditure of the present yearwhether the Government saw or anticipated any difficulty or material delay in submitting for the consideration of this Council, Statements in detail of the income and more especially of the expenditure in all its branches, whether incurred in India or in England. Much had already been suid and done regarding the largest item of the understood increase; he meant the Military ex-But there were one or penditure. two items of the total expenditure, regarding which some information seemed desirable. One of these related to the Civil, Political, Judicial, and Police charges as incurred in India. As he understood, the increase for the present year over and above the normal year 1856-57 was about two millions. He did not mean to say that, if the Statements for which he asked were to be submitted, they would afford matter for this Council to act upon would say that it would be convenient for the Council to know, with reference to the Act lately passed by them, the exact nature of the expenditure with which the income was burdened.

Another matter was as to the English From the Resolution lately published by the Government of India it appeared that the estimated charge for the current year in England on account of India was £0,983,000. large portion of that was a charge to which no one could take exception; he meant the charge for guaranteed interest which amounted to a million and a half. Deducting therefore that interest, the other charges amounted to £5,477,000, that is, close upon five and a half million sterling. In 1856-57 the total charge, excluding guaranteed interest, was £2,574,000, and thus there appeared to be an increase of £2 939,000, that is, close upon three Not only was that the inmillions. crease over the charge of 1856-57, but he understood there was an increase of one million over the charge of last year. He thought therefore that he had some ground to desire to be enlightened on the subject.

The other question related to the Railway Accounts. There were several Railway Companies, some in Bengal, and others in Bombay and Madia. Hitherto the d posits made by the several Companies had been referred to as if they should be dealt with as one common fund. It seemed to him desirable to know how much had already been paid on account of each Company, how much had been spent on account of each Company, and what was the balance in the Treasury on account of each Company. He thought that this information would be more especially desirable, because he believed there was ground to suppose that some of the Companies had lagged behind in this respect.

The third and last matter to which ho would venture to refer was what he could not but conceive had been greatly exaggerated, or with respect to which at all events considerable misapprehension prevailed. It related to the appropriation of public money in favor of the Mysore family. He did not know if the President in Council was in possession of any information on the subject; but certainly it seemed to him important that the circumstances

connected with the grant should, if possible, be disclosed.

SIR BARTLE FRERE said, before answering the questions put to him by the Honorable Member for Bengal, he would beg to move that the Petition be read at the table.

The Motion was carried and the Petition read accordingly.

SIR BARTLE FRERE said, when the Honorable Member for Bengal informed him yesterday, that a Petition would be presented to-day, and that ho intended to move it to be printed, and to put certain questions founded on it relative to the public accounts of receipts and disbursements, he (Sir Bartle Frere) thought it his duty, in stating that he had no objection whatever to offer to his doing so, to point out frankly the risk to the growth and permanent usefulness of this body, if we failed to keep in view the distinction between Legislative and Executive functions, and if we, in this Council, were to assume towards the Executive Government the position occupied by the House of Commons towards the Government in England. The Legislative Conneil had no reason to bo dissatisfied with the progress it had made towards becoming a useful and influential porti n of the machinery of Go vernment, but he need not remind his Honorable friend that there were many, of various and opposite shades of opinion nion, who viewed this Council with no friendly feelings-who would gladly see it abolished, and omit no opportunity of recommending that it be swept away, and the business of legislation made over to a Dietator responsible only to the people of England, and to them only for the results of his measures. He need not tell his Honorable friend that he (Sir Bartle Frere) was no more an admirer of such a project than he was; and as one who hones and and sincerely desired, and had slways desired to see the Legislative Countries cil grow in responsibility, authority, and usefulness, he warned his Honor ahlo care able friend against establishing a procedent which, however popular to day, might at might at any time be condemned in foreign to the legitimate objects and intention of the Legislative Council, and against affording a handle for saying that we neglected our own proper legislative functions in questioning the action of the Executive Government. Before proceeding farther, therefore, he would ask his Honorable friend what course he proposed to take with regard to the Petition, whether he intended to found on it any Motion, or to take any legislative action in the matter?

Mr. SCONCE said, he had no hesitation whatever in saying that, in traming the questions which he had put, he had no intention of following them up at this moment with any legislative measure, or of putting the result of any information which might be communicated by the Government in any other shape before this Council. That probably was an imperfect answer to the enquiry of his Honorable friend. Just before his Honorable friend observed that it seemed to him, he (Mr. Sconee) was inclined to enter on a course which appeared calculated to attempt to control the Executive Government by this Coun-Whatever he had said or done to-day was without reference to any novelty, and certainly either in expressing his intention of moving that the Petition be printed, or in putting the questions which he had put, he thought it was hardly fair to infer that he intended to take any course which in this Council had not hitherto been countenanced. Certainly from the note which he had received from hes Honorable friend yesterday, he Was aware of the light in which he looked upon the step he (Mr. Scence) the about to take in bringing forward the subject. It was certainly not his intention to open up any question by which the legal powers of this Counel might be brought into discussion, or in any sense to raise a question by which any sense to raise a question any conflict should arise between the Executive Government and this Council. He did not know how far ho intended to go in the matter. He could only a lift the only state his views generally. If the time should ever come, which he hoped had not had not arrived to-day, when it should appear to this Council desirable to

move for any information which the Executive Government hesitated to give, and if he approved of the course the Council took, he should be prepared to state his grounds. for the questions which he had put to-day, there were ample precedents; and if it was necessary, he might go farther and state what he ought probably to have stated in the first instance, that he had no other object in the course he was now taking than of being enlightened on a question which interested not only every Member of this Council but the whole of The House of Commons had been referred to; but besides the third Estate of the Realm, there was, as they all knew, a fourth Estate : and to that he must add a fifth, and that It would Publicity. was Estate not do to tell him that publicity was not beneficial. It benefited the Government by which information was communicated just as much as it benefited those to whom it was communicated. In this sense, therefore, he asked the question. He had not raised nor did he see any occasion of raising the question of the power of the Council, far less of a conflict The time might come of powers. when a question might arise upon which his Honorable friend and himself might differ as to the mode in which that question should be discussed, but, as he had said before, such a question had not yet arisen.

SIR BARTLE FRERE resumed. The Petition just read set forth certain promises made by the Executive Government of India during the past year, pledging itself to give to the public full and clear details of public expenditure, fuil estimates in anticipation of the coming year, periodical statements of the eash balances of the Empire, and after alleging that these promises tended greatly to inspire confidence in the capitalists and commercial classes of the Empire, the Petitioners proceeded to state that, after anxiously waiting, they as yet found no signs of a fulfilment of those promises, and to intimate unmistakeably an opinion that this alleged failure to redeem the pledges they referred to, must be

productive of evil effects on the Money Market, and be prejudicial to the interests of the State.

A Petition like this, printed and circulated two days before the English Mail left, and presented on the day that the Mail closed, when few of the parties signing it could possibly attend to hear any explanation given, and when it would be difficult to attempt to send even the explanation we might have to offer by the same Mail, did not place the Government, whose administration was impugned, and which was charged with breach of faith, in an advantageous, he would not say in a fair position. It was well known that the present period was an interregnum between the loss of one statesman, who was charged by the Government of England with the care of the finances of India, and the arrival of his successor and that those in whose charge the financial administration rested for the time would be wanting in their duty if they anticipated the action of the coming man, and fettered his proceedings, by acting as they would if in permanent charge of the Indian Exchequer.

But, if ever the idea crossed his mind that this Petition was intended to throw blame on the Government, without allowing a fair opportunity to show that such blame was not deserved. or to impair public confidence in the Government, such an impression would have been instantly corrected by the sight of the signatures appended to the Petition, when he saw the names of so many men of the highest repute in the great Mercantile Community of this city, men who, he felt certain, were incapable of any attempt wilfully to embarrass Government. He felt convinced that the petition must be the genuine expression of a real feeling of anxiety regarding the important public interests to which it related, that such feeling was entitled to respectful attention on the part of Government, that it ought to be met in the same spirit of plain speaking of which it was itself an example, and it should not be his fault if the answer was not as full and mtisfactory as the means at his disand tho short notice

had received would allow. He trusted he should a all events be able to show to the satisfaction of the highly respectable body from which the Petition proceeded, not only that there had been no breach of any pledge or promise made on behalf of the Executive Government of India, but that there was less cause for anxiety as to the financial condition of India, than the gentlem n who signed the Petition—honestly, he was sure, and sincerely, but he trusted without any good cause—seemed to feel.

Before entering on the specific statements of the Petition, it was necessary that he should briefly recal to the recollection of the Council the course which had heretofore prevailed for many years past, with regard to the preparation of the estimates and accounts

of revenue and expenditure.

In March and April the Financial Department of the Government of India had been accustomed to prepare from returns sent in by the various Departments, what was called the " Anticipation Sketch Estimate" for the coming year-such an estimate as Mr. Wilson gave us the results of in proposing the This was sent home Income Tax. and had formed the basis of any state. ment which the Secretary of State for might make in Parliament, India relative to the prospects of revenue and expenditure in the year which had just begun, when he made his state ment in the H use of Commons between May and July.

This had usually been followed in October by what was called the "Sketch Estimate," drawn out in more detail and from more perfect data.

And about the following January it had been customary to frame from data still more perfect what was called the "Regular Estimate," which afforded the closest approximation which was ever attempted to the true results, but which was never prepared till the year estimated for was nearly half over.

The actual returns of income and expenditure for the year preceding had been usually prepared about the same month, January, and were regarded same principal check on the correctness

of the regular estimate for the year then current.

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Such was the practice from a remote period up to the present year. It was not necessary now either to criticise or apologize for it, as it would shortly be a thing of the past.

If the Council would turn to the Financial Resolution of Gov rument, dated 7th April last, Honorable Members would find, sketched out by a master's hand, the system of Budget, Estimate, and Audit, which was for the future to be followed.

With the permission of the Council he would read the following extract from the Resolution, which related more immediately to the subject:—

"Now the most important stop towards securing financial economy will be the establishing of a system whereby a Budget of Im-Perial income and expenditure shall be pre-Pared annually, so that the Pinancial Estimates for each year may be arranged, considered, and sanctioned by the Supreme Government of India before the year commences. The system prevails in England, and it will now be introduced and rigidly carried out in India. Refore the commencement of each official Year the Supreme Government will require careful estimates to be framed of the autici-Pated income and the proposed expenditure of the Empire for the coming year. And after considering the various objects to be accomplished in relation to the means and resources of such accomplishment, after comparing the past with the proposed expendi-ture, after weighing the recommendations of the several Executive Governments and the Heads of Departments, the Supreme Government will allot and appropriate to each branch of the service, and to the several detailed head. heads within each branch, specific sums. The several Executive Governments and the Departments will be charged with the due application of the sums assigned by the above Act of Appropriation. The specific amount asaighed will, on no account, be exceeded. If nuforeseen omergency shall necessitate extraordianty expenditure, the Executive Governthent, or the Local Authority will represent the Case to the Supreme Government, without whose sanction no additional expenditure must take place, unless the urgency of the e requistances is such that application for Fior sanction is not possible, in which case the Carliest report must be made, with the view of the staining of the o taining the subsequent sanction of the Financial Authorities."

of the system, it was stated:

tellod of Imperial audit, A definite standard

will be laid down by the Budget, a precise authority will be prescribed for every thing, a definite limit on every point will have been fixed. Then an Imperial Audit will try every branch of the public expenditure by that standard, will ascertain whether that authority for every item is produced, will observe whether that limit has been transgressed."

The Council would observe that throughout, the Resolution spoke of the future.

Again, it was observed and this was the portion of the Resolution to which he would especially beg the attention of the Council:—

" Now it is evident that such a system as that above described, firstly, of Budget and Estimate; secondly, of Account; thirdly, of Audit, can only be matured and established after the lapse of several months. During the coming year, 1860-61, the requisite arrangements can all be made in detail, so that by the year 1861-62 the system will be brought into full play. But the Government are so convinced of the efficacy of the system in enforcing immediate coonomy, that its partial introduction during the year now about to commence has been resolved on. introduction, will. doubtless, not be complete; it will be superadded to and not be allowed to supersede the organization already existing: for existing methods and departments cannot be dispensed with, until a competent substitute shall have been provided. Such substitute cannot be duly prepared until the coming year 1860-61 is well advanced. In the mean time the partial and provisional introduction of the system at once will do decided good, so far as it goes - will afford practical experience to guide the Government in making permanent arrangements in future years."

It was found impossible to do more with the estimates for the current year than to draw them up with greater care than usual, and to impress on all Departments concerned that they would be held more than ordinarily responsible for the correctness of the estimates, and for strict adherence to them in prospect. Long before Mr. Wilson's death in August, he had become convinced that he could not expect such estimates as he had hoped for in May last, before May 1861.

The Budget and Aulit Committee, which was appointed to report how the principles laid down in the Resolution of 7th April could be best carried out, was appointed in Financial Resolution of the 11th May. They resolution of the

the Sketch Estimate on that occasion was considered to have caused inconvenience, and in February last a Despatch was received from the Secretary of State, dated 10th January, pointing out the inconvenience of publishing in this country results which might be liable to modification when revised at home, and directing that such publication should be deferred till an opportunity had been afforded for communication with the Home Government. He confessed that, with the prospect

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of being able at as early a date as January next to produce the regular and more perfect estimates of the current year, drawn up according to the old fashion, and shortly afterwards to furnish Prospective Estimates prepared under the Budget Rules for the coming year, he could hardly suppose that the Money Market or the Mercantile Community of Calcutta could care to know more than the general result which was stated in the Financial Resolution of November 19th, as about one million more favorable than antici; pated by the late Mr. Wi'son and by the Secretary of State in Parliament. But if it was found, on referring to the Chamber of Commerce as the representatives of the Commercial Community, that the information was desired as of practical importance and influence on the Money Market, every detail they desired should be given, and he need not add that it would have been given as readily and more expeditionaly had that body applied for it direct to Go vernment in the first instance.

So, with regard to details of public expenditure in past years, the accounts counts were regularly sent home, and as regularly printed and presented as Parliament and made public, in as full detail as was, he belie ed, generally desired. In their complete form this could only he done at home, there alone the details of home income and expenditure were known. held here a Parliamentary Paper, dated only the 30th July last, containing a Comparative Statement of the rever nues and charges of India, including the home charges, payments for guaranteed D. ranteed Railway interest and R ilasy

ported on the 30th July, and their Report would be found published with the orders of Government on it in Financial Resolution of 17th November. The bulky forms of estimate and account which form the Appendices to the report, could only within the have reached the last few days more remote stations in India. was necessary to bear these dates in mind, in order to judge how far the Executive Government is open to the imputation conveyed in this Petition of having failed to redeem its pledges. For it was only with regard to such prospective estimates as had yet to be prepared under these last orders, that Mr. Wilson could have promised "full estimates in anticipation for the ensuing financial year."

For this current year, 1860-61, the estimates must necessarily be prepared on the old plan. The general results of the Anticipation Sketch Estimate were given by Mr. Wilson himself, and by the Secretary of State for India, in 'aying the usual Indian financial statement before Parliament.

It had been lately intimated in a Financial Resolution of the 19th November, that the results given by the Sketch Estimate prepared in October last were more favorable by about a million sterling than was expected from the Anticipation Estimate. gave an excess of expenditure over income amounting to about 6} instead of about 71 millions sterling, and he was happy to state that the materials of the regular estimates, which were now coming in, and which might be expected to be complete in January next, gave good grounds for hope that the result would be considerably more favorable than even that of the October estimate, notwithstanding the serious loss of revenue likely to occur, owing to the existing scarcity and bad season in the North-Western Provinces and Madras.

As far as the Government of India were concerned, no objection whatever existed to produce this year both these estimates, the April and the October one, as they were produced last year, shortly before Mr. Wilson arrived in this country. But the publication of receipts for the years '56-57, '57-58, and '58-59, and as estimated for '59-60 and '60-61.

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If, however, any public interest could be served by an earlier or fuller publication of the accounts relating to this country, every information desired by the Mercantile Community, as bearing on their own interests, should be made public with the least possible delay, and here again he would repeat that the object desired might be attained more easily and expeditiously If the Chamber of Commerce or any similar body representing the Commercial Community were to apply circet to the Executive Government, and specify the information they desired.

He trusted that, as regards any promise of "full estimates in antici-Pation for the ensuing linancial year," he had cleared the Government of India of any charge of inattention to its pledges, since it would be son e months before the first of such estimates could be prepared; and that, if in the meantime the capitalists and Commercial Community of Calcutta or any other part of India desired any information beyond what had been Published, such as the less perfect estimates under the old system could afford, they would be assured that they had only to make a specific request in the proper quarter to ensure hg receiving every reasonable atten-

That he did not state this without reason would, he thought, evident from had what ho tate as regarded the promise to publish periodical Statements of the Balances of the Empire. He found that the last quarterly Statement was Published on 9th March last; and that the recidental omission to publish the and sequental omission to possible question Quarterly Returns was not be agreed Quarterly Returns the unit of the notice of Government the two days ago, when, on receipt of a let er from the Chamber of Commerce, honding out the omission, it was immediated. diately rectified, and the returns for the quasiquarters ending April, July, and Octo-Garders ending April, July, and Garders ending April, July, and Garder published in this morning's Gazette Had the omission been noticed to the state or Mt. Mr. Wilson in April or July, or

to any Member of the Government subsequently, he need hardly state to at he was sure it would at once have

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been supplied.

There was one circumstance connected with these returns of Cash Balances which he was glad to have an opportunity of explaining. It would be seen that from April to October there was a very considerable falling off, to the extent of upwards of four millions in the amount of these But it did not appear balances that this was more than was usually observable during the latter of those two quarters, when the experditure went on at the usual rate, month by month, while comparatively less was collected in all branches The actual balances in of revenue. hand in October this year were rather higher than in October of the year preceding, though last year the 51 per Cent. Loan was open, and the receipts into the open loan between July and O. tober of that year were upwards of a million sterling.

He was assured, on very high authority, that an impression was very prevalent among some of the best informel capitalists, Native and European, that a loan in India, in the early part of the coming year, was inevitable, and that this belief had given rise to great anxiety, and had exercised a depressing effect on the Money Market. this might be considered a rather delicate subject to touch on, and it might be said that it would be more prudent to abstain from any public statement on any matter concerning the future. But having the means of removing what we believe to be groundless alarm, and holding that it could never be either prudent or right in a Government to act towards its creditors with a reserve which would be imprudent and wrong in an individual, he bad no hesitation in stating his confident hope and belief, that the impression to which he had alluded was unfounded. Looking to the state of our cash balances now and in former years, to the amount of receipts from loans during the months from October 1859 to February last, to the present rate of our monthly expenditure, to the vigorous efforts which were being made to reduce that expenditure, and to the gen ral prospects of the season, he could see no reason whatever to apprehend that any loan in this country could possibly be necessary, if things remained in their present condition of peace and general prosperity. We hoped to end the year in April with a cash balance at least equal to what Mr. Wilson expected, namely, twelve millions sterling, which was nearly two millions more than we had in the same month of 1859, and more than was geneconsidered a perfectly amount to have in hand at that period of the year.

The Council was of course aware the Secretary of State took power before Parliament rose to borrow three millions in England; but he stated at the time, that he hoped to use this power only to such an extent as might be necessary to meet probable short payments on account of Railway Companies in England, and he (Sir Bartle Frere) had every reason to believe that the Secretary of State still entertained the same hope. This brought him to the suggestion of the Honor ble Member for Bengal, that accounts of the receipts from cach Railway Company, the sums drawn out, and the balance in hand should be published monthly for general information. All these details were published annually in the accounts presented to Parliament, and he would briefly state why a more frequent publication would be neither just nor necessary. When a Company had expended all paid up guaranteed Capital before the w rk was complete, three courses were open t. Governa ent, first, to force the Company to borrow the money required at any sacrifice, on the security of the completed portion of the line; second, to advance from the Government Treasury the money required to carry on and complete the works; and, third, to take the works out of the hands of the Railway Company and finish them by Government agency: which of these courses should be adopted was a matter of judgment. But it often happened that the second course was the least open

to objection, especially when, as had lately been ordered. Government charged interest for every Rupee so overdrawn. But it often happened that a Company which had overdrawn its account one month was able the next to pay in large sums in advance. lately had such instances of Railway Companies which had overdrawn their accounts to the extent of ten lakhs of Rupees, and while we were considering the course to be adopted, a later return received from England showed that they had paid in large sums in England, more than sufficient to carry them through the season. In a case like this, it would have been both unnecessary and unjust to have published the Railway managers to the world as defaulters, when all the time they were perfectly solvent, though we did not know it.

With regard to the request in the Petition for explanations and statements concerning the expenditure of the Military Department for the Judian service in England, he had only to observe that the natter rested entirely with the Secretary of State for India, who was responsible to Parliame t, and not to this Government of this Council, for his faction in the matter; and this was therefore a subject, on the discussion of which he need not now enter.

Ilad the information been sought as to Indian charges, though it could not have been given in a complet shape, it would have been easy to have saids fied the Honorable gentleman, in the Government were not wanting in tary and Police Commissioners were their duty in the matter. both working with efficiency to reduce the charges for the protective forces, and there were few days in some some satisfactory proof was not afforded of the ed of the effect with which Colonel Balfour. Balfour, the energetic President of the Military Finance Commission, was carrying out the views of Government in effecting a reduction of the present He had just re golv ed a return, showing that in Madras the total and the Nonthe total established strength of shich Commissioned rank and file, which stood in August 1859 at 92,651 mea

had been reduced in November last to 59,402, and, counting all supernumeraries still unprovided for, to an a tual strongth of 64,110, making a reduction in the number of men paid for of 28,511 within fifteen Facts like this, showing how months. energetically the Honorable Mr. Morehead and his colleagues in the Government of Madras, including the Commander-in-Chief, Sir Patrick Grant, carry out the were working to carry out the orders of the Government of India, could be multiplied, and in every branch of the service; but they were all isolated instances, and it was not possible at present to place them in an aggregate form, or to do more than show that the work of reduction

was proceeding vigorously. With regard to the protest against any payments in accordance with orders from the Secretary of State for India to certain Native families, and the request for information regarding the grant, he would not enter on the ques-Assuming that the accounts of this transaction, which originated, ho believed, with the momhers of the family referred to, were correct, it would be obvious to the Council that, as the orders emanated from the Secretary of State, who was responsible to Parliament, and not to this Council or to the Government of India, the matter was one with which this Council could not interfere; and as it was in no way connected with any matter before the Council in the course of legitimate discussion, he must decline to discuss it or to express any opinion on its merits.

So, with regard to the doubts expressed as to the repayment of ad-Vancen on account of the China war, he was not quite sure, whether he understood the object of the question, but he found that cur each advances in this country, in payment of kills drawn on us from China, amountto about eighty-three lakhe, exd save of commissariat, ordnance, and hedical stores, for some months, the Accounts of which have not been sent in Every Rupee of the sums thus Advanced by us would have to be re-Paid from the English Exchequer to the Secretary of State, and as we should

have, under any circumstances, to remit a very much larger sum to meet the Home charges of the Indian Government, the arrangement was a mutual

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convenience to both parties.

In conclusion, he had only again to assure his Honorabl, friend the Member for Bengal, that in what he had said he had been actuated solely by a conviction as to what were the proper functions of this Council, and by no desire to avoid the fullest and most complete publicity with regard to all matters which could be of any practical importance to the petitioners. He could only repeat that, if they would apply to the proper Department of the Executive Government, there was on the part of the Executive Government every disposition to afford them all reasonable information with regard to public income or expenditure in any matter which they were really of opinion affected their interests.

MR. SCONCE apologised to the Council for being obliged to occupy its time again for a few moments. He might state explicitly that he did not in any way allude in his former remarks to the cause of delay in publishing the detailed information respecting the estimates. He was perfectly satisfied that the Government was doing its best to perfect those estimates, and he had no doubt that it was not in the power of the Government to have produced the estimates by the time stated in the Petition. He should have wished however that some hetter assurances had been given, to which the position of the Council entitled it, that the Government would submit for the satisfaction of the Members of this Council such information in connection with those estimates as not only now but at all materially times must administration. It was not enough to say that Government would furnish information on the application of eminent public hodies. But he should have been glad if what had fallen from the Honorable the President in Couneil did not seem to imply that whatever information would be afforded on the application of public hodies, would not be given at the instance of a

Member of this Council. He saw no lo ger the expediency of concealment with regard to the Railway Accounts. His object simply was to be informed on the subject, and he theref re asked that the amount of the total subscriptions, the amount of the total disbursements out of the subscriptions, and the balances such as they might be of each Railway Company, should be disclosed, and he could not agree with the Honorable the President in Council, as his Honorable friend assumed that he (Mr. Sconce) would do, that the publication of those accounts would be attended with any disad-A Railway Company was a public Company, and must not be put upon the same footing as private individuals Nothing was more notorious than the publication of the accounts of Banks, which were periodically printed and published for general information. Certainly he saw no disadvantage of which any Railway Company need be apprehensive by this publication, and he must dissent from the views of his Henorable friend on two grounds: First .- He thought that the information sought for should not be witbheld in the interest of the Railway Companies; and secondly, he saw no necessity for restraining Members of this Council from asking for such information. His Honorable friend was better acquainted than we were with the details of the expenditure incurred in England. In speaking of this matter, he (Mr. Sconce) spoke as any other man. The Parliament of England looked a ter its own charges, but did no look after charges paid in England out of the revenues of India. The last question he had put was with reference to the supposed endowment in favor of the Mysore Family, had understood the Honorable the President of the Council of India to say that the local Government of India had no power to contest the authority exercised by the Right Honorable the Secretary of State: but for himself he (Mr Sconce) had raised no question as to the power of the Government of India; he asked what the Secretary of State had done, not what he bad the power to do; and it

seemed to him the refusal of the President in Council to supply the information he had sought, was hardly consistent with the protessed desire of the Government not to withhold any information. These were the grounds of his dissent from the views expressed by his Honorable friend.

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SUF BARTLE FRERE said, be would not prolong this discussion farther than to remind his Honorable friend that what he stated was not that the Government of Ind a would refuse to this Council or to any other public body what the Government of India was willing to give to private individuals, but simply to point out that this Council was not the questions ; place to put which could have no bearing on Legislative proceedings. If any body of men, public or private, required such information as the Honorable gentleman described, the proper quarter to apply to was the Executive Government, and what he meant to say was that there would be no disposition on the part of the Executive Government, when applied to, to withhold any information which could be reasonably asked for by any body, public or private.

With regard to the Home charges, that was a matter wholly under the control of Parliament. We had no power of interference in the matter. He would not onter farther into h discussion on the subject, and would only apol gize to the Council for the lougth to which he had occupied their time, which he should not have done if he had received more timely notice of the Ronorable Gentleman's ques-

With regard to the Railway Accounts, he held in his hand two conse cutive statements, showing the state of each Company in two successive m nths, which would illustrate the difficulty to which he had alluded In one month he found that only one Company h d been behind-hand, while in the month preceding three Conpanies had been so entered. As ho said before, while Government were actially considering what to do with respect to a Company which was helicyed to have been behind-hand, Govern-

of India, and he must say that in his

ment received returns of a month later, showing that the Company had ample funds in the Treasury, which had been intermediately paid in. It would surely not have been just to have proclaimed the Company as bankrupt on the ground of such a slight delay in payment.

MR. SCONCE then moved that the

Petition be printed.

THE VICE PRESIDENT said, he should have been very glad if, when the question was put by the Honorable Member for Bengal to the Honorable the President of the Council, we had received some further information as to one of the subjects to which the Petition this day presented to the Council related, and that was the alleged order of the Secretary of State to the Government of India, to pay large sum of money to certain Native families. With reference to that question, no contradiction had been offered. The Honorable the President of the Council had contended that, assuming what had been stated in the Public prints to be correct, it was beyond the com, etency of this Conneil to interfere in the matter. Now What nublic the he understood Papers to Lave was that a said large sum had been ordered by the Secretary of State to be paid to the Mysore Princes; whether to Prince Cholam Mahomed or to other Membern of the family, he (The Vice President) did eet know. He understood the President of the Council no ay that the powers formerly vested hi the Court of Directors and in the B and of Control were now ve ted the Secretary of State, so that the Secretary of State exercised the double functions. In some matters, however, he could not act without the Colleurrence of the Council of India. Assuming that an order had been tent out, we did not know whether Mas an order of the Secretary of Star alone, or of the Secretary of State in concurrence with a majority the Indian Conneil. But upon the the ption that the statement the Public papers was correct, wo know that a large sum had been ordered to the Revonues bedered to be paid out of the Revenues

opinion it was not beyond the legitimate duty of this Council to enquire into the circumstances of the grant in question. We had lately passed an Act for the imposition of an Income Tax on all Incomes above 200 Rupees. We had also passed a Stamp Act, and greatly raised the Customs Duties, and we should shortly be asked to pass a tax which would full on the lowest classes, in the shape of a license tax upon trades yielding a profit of less than 200 Rupees a year. Now when the expenses of India exceeded its Revenues, and the Council was called upon to pass Acts for the purpose of supplying the deficiency by imposing taxes upon the people, he thought it was the legitimate duty of the Council to see how those Revenues were to be applied. By the last Charter Act by which the East India Company were prevented from trading, the whole of the territories and Revenues of India were vested in them in trust for Her Majesty for the Government of India, and if the Court of Directors had existed, we should have had a right, when asked to authorize the levy of taxes, to ascertain they how Suppose this were to be applied. Council had passed an Income Tax and a Stamp Act, and had raised the Custom Duties, and were about to impose a tax on trades which would reach incomes of 200 Rupees a year, and the Court of Directors had ordered the payment of a large sum of money to the Mysore Princes, it would have been entirely within the competency of this Council to enquire into the manner in which the proceeds of those taxes were about to be disposed The same obligation rested upon the Council now that the Government of India was transferred to Her Majesty. He believed that the Mysore Princes had no claim whatever, either equitable, legal, or moral, to the grant. He telieved that the individuals now composing the Mysore family were never the objects of the provision made by the Partition Treaty of Mysore for the families of Hyder Ally and of Tippoo Sultan. Ho be-

lieved that the family for whom that provision was made did not include these parties. He would call attention to the Treaty. The Treaty was not one between the Government of India and Tippoo, but between the Government of India and the Nizam who had conquered Tippoo, and under that Treaty a certain provision was made for the families of Hyder Ally and of Tippoo. There was no stipulation in that Treaty that any part of that money should go to the descendants of Tippoo, and it was not only with alarm but also with surprise that he saw the announcement of such an order having been sent out to the Government of India. When we considered that the estimated produce of the Income Tax in 1860-61 was only one million, and that that sum was to be raised by a tax upon persons whose incomes amounted to 200 Rupees a year, was it fair, just, or proper to pay away large sums of money to persons who had no just claim to them? Was this Council to be asked to tax the people when the Secretary of State was making voluntary donations? It was donbtful whether even with the aid of these taxes the income of the State would be sufficient to meet the If money was to be expenditure. borrowed, it did not much matter whether it was borrowed here or in England. He recollected the statement made by the late Mr. Wilson, that the taxes were raised for the purpose of preventing Government from cetting into debt and of enabling it to make income and expenditure meet. Now, if he showed that the grant in question was merely a voluntary gift, he would ask the President of the Council where the money was to come from, and how such a power was vested in the Government of India, by which term he meant whomsoever had the supreme management of the allairs of India. Treaty was entitled a

" Treaty for strengthening the alliance and friendship subsisting between the English East India Company Bahadoor, His Highness the Naboh Nizam-ud-Dowla Asoph Jah Haba-

The Vice President.

door, and the Peishwah Row Pundit Purdhan Bahadoor, and for effecting a settlement of the dominions of the late Tippoo Sultan."

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The Preamble recited as follows:-

"Whereas the deceased Tippoo Sultan-unprovoked by any act of aggression on the part of the allies, entered into an offensive and defensive alliance with the French, and admitted a French force into his army, for the purpose of commencing war against the Honorable English Company Bahadoor, and its allies Nizam-ud-Dowla Asoph Jah Bahadoor, and the Peishwah Row Pundit Purdhan Bahadoor; and the said Tippoo Sultan having attempted to evade the just demands of satisfaction and security made by the Honorable English Company and its Allies, for their defence and protection against the joint designs of the said Sultan and of the French, the allied armies of the Honorable English Company Bahadoor and of his Highness Nizam-nd-Dowla Asoph Jah Bahadoor, pro-coeded to hostilities in vindication of their rights, and for the preservation of their respective dominions from the perils of foreign invasion, and from the ravages of a cruel and relentless enemy.

And, whereas, it has pleased Almighty God to prosper the just cause of the said Allies, the Honorable English Company Bahadoor, and His Highness Nizam-ud-Dowla Asoph Jah Bahadoor, with a continual course of victory and success, and finally to crown their arms, by the reduction of the capital of Mysore, the fall of Tippoo Saltan, the atter extinction of his power, and the unconditional submission of the said submission of his people; and whereas the said Allies, being disposed to exercise the rights of conquest with the same moderation and forbearance which they have observed from the commencement to the conclusion of the successful war, have resolved to use the power which it has pleased Almighty the power which it has pleased Almighty the power which it has pleased a purpose of God to place in their hands, for the purpose of obtaining received by obtaining reasonable compensation for the expenses of the war, and of establishing Permanent security and gonuine tranquility for themselves and in gonuine tranquility and themselves and the security and gonuine tranquility for all thomselves and their subjects, as well as for all the powers contiguous to their respective dominions; wherefore a treaty for the adjustment of the territories of the late Tippoo Sultan between the bound of the late Tippoo Sultan Ballat tween the English East India Company Bahis door and U. door and His Hignness the Nabob Nizament-Dowla Asoph Jah Bahadoor is now concluded by Limitania A by Lioutenant-General George Harris, Collinander in Co. mander-in-Chief of the Forces of His Britantic Majosty, and of the English East India Const pany Bahadoor in the Carnatic and on the Coast of Malabase of Malabar, the Honorable Colonel Arthur Wellesley, the Honorable Henry Wellesley, the Honorable Henry Wellesley, and Lientenance Colonel and Lientenance Colonel Research Lientenant-Colonel William Kirkpattick, and Lientenant-Colonel William Kirkpattick, and Lientenant-Colonel William Kirkpattick, and Lieutenant-Colonel William Kirkpattick, and in the name of the Right Honorable Richard, East ac Ar Richard, Earl of Mornington, K. P. Governor of General for all affairs, Civil and Military, the Nation Nation the British Native in India, and by the Nabob

Meer Alum Bahadoor, on the part and in the name of His Highness the Nabob Nizam-ud-Dowla Asoph Jah Bahadoor, according to the undermentioned articles.

Thus it appeared that Tippoo and his family were no parties to this Treaty.

ns provided The lst Articlo follows :-

"It being reasonable and just that the Allies by this treaty should accomplish the original objects of the war (namely, a due indemnification for the expenses incurred in their own defence, and effectual scourity for their respective possessions against the future designs of their enemies), it is stipulated and agreed, that the districts specified in the Schodule A, hereunto annexed, together with the heads of all the passes leading from the territory of the late Tippoo Sultan to any part of the possessions of the English East India Company Bahadoor, of its Allies or tributarios situated between the Ghats on either coast, and all forts situated near to, and commanding the said passes, shall be sublected to the authority, and be for ever incorporated with the dominions of the English East India Company Bahadoor, the said Company Bahadoor engaging to provide effectually, out of the revenues of the said districts, for the suitable maintenance of the whole of the families of the late Hyder Alli Khan and of the late Tippoo Sultan, and to apply to this purpose, with the reservation hereinafter stated, an annual sum of not less than two laklis of Star Pagodas, making the Company's

share as follows : -Estimated value of districts onumerated in the Schedule A, according to the statement of Tippoo Sultan, in 1792, Cantoral Pagodas 7,77,170 beduct provision for the families of Hyder Alli Khan and of Tippoo Sultan, two lakhs of Star Pagodas in Canterai Pagodas . 2,40,000

Remains to the East India Com-.. 5,37,170"

Article 2 provided as follows :-

For the same reason stated in the preceding articles, the district specified in the Rehedule B annexed horounto, shall be sublected to the authority and for ever united to the dominions of the Nabob Nizam-ud Dowla dominions of the Naboh Nizam-nu specific physical parts of the said specific provide liberally, from the revolutes of the said districts, for the support of Mark Kumballor and of Mean Kummer-ud-deen Khan tahadoor and of his familiary his family and relations, and to grant him for this many this purpose a personal jaghir in the district of Gurrameondah, equal to the sunnal sum of 2.10,000 personal and 5.200 Canterai Pago-2.10,000 Rupees, or of 70,000 Cantorai Pagoda, to the sum of a jaover and above and exclusive of a jathir, which the said Nabob has also agreed

to assign to the said Meer Kummer-ud-deen Khan, for the pay and maintenance of a proportionate number of troops to be employed in the service of his said Highness, making the share of His Highness as follows :-

Estimated value of the territory specified in Schedule B, according to the statement of Tippoo Sultan, Canterai Pagodas .. 6,07,332 in 1792. Deduct personal jughir to Meer Kummer-ud-deen Khan, 2,10,000

70,000 Rupees, or

Remains to the Nabob Nizam-ud-Dowla Asoph Jan Behadoor

5,37,332."

It should be observed that the grant to Kunmer-ud-deen was to be a merc personal jaghir, and that in estimating the value of the districts assigned to the East India Company, the annua amount to be applied for the family o Tippoo was deducted, leaving a ba lance of 5,37,170 Canterai Pagodas : year to the East In ia Company. It the same manner the annual amount of the personal jaghir to Kummer-ud deen was to be deducted in estimating the value of the districts assigned to the Nizam, leaving him a balance o 5.37,332 Canterai Pagodas a year Thus it appeared to have been intended that the contracting parties should take equal portions of the conquered districts. But if it were intended tha the provision to be made by the Eas India Company was to be for the descendants of Hyder Ally and Tippo Sultan in perpetuity, whilst the provision to be made by the Nizar was to be by a mere personal jaghi to Kummer-ud-deen, the value of th deductions to be made from the dis tricts assigned to the parties respec tively would not have been value upon the same pri ciple. From thi it seemed clear, independently of th absence of the words "heirs or d. seendants," that the provision for the families of Hyder and Tippoo were intended for those then in existence, and not for their descendants for ever. But this would appear still clearer when Article 6 of the Treaty was referred to. In that Article it was provided as follows :-

" The English East India Company Bahadoor shall be at liberty to make such deduc-

LEGISLATIVE COUNCIL.

tions from time to time from the sums allotted by the first Article of the present Treaty for the maintenance of the families of Hyder Ali Khan and Tippoo Sultan, as may be proper in consequence of the decease of any member of the said families."

He believed there was only one son of Tippoo now living, he meant Prince Gholam Mahomed. The other members of the family now existing were descendants of the second, third, and Now, was it to fourth generations. be said that these parties were to have all the accumulations of the 2,40,000 Pagodas a year, which, allowing three Rupees to the Pagoda, was equal to the annual sum of 7,20,000 Rupees? There was another Schedule (Sehedule D) which related to the Peish-But he did not agree, wah's share. and fresh Articles were entered into between the East India Company and the Nizam, which provided as follows:-

"With a view to the prevention of tuture alterentions, it is agreed between His Highness the Nabob Nizam-nd Dowlah Asoph Jah Bahadoor and the Honorable English East India Company Bahadoor, that to whatever umount the stipends appropriated to the maintenance of the sons, relations, and dependants of the late Hyder Ali Khan and Tippoo Sultan, or the personal Jaghir of Meer Kummer-ud-Deen Khan shall hereafter be diminished, in consequence of any one of the stipulations of the Treaty of Mysore, the contracting parties shall not be accountable to each other on this head.

And it is further agreed between the contracting parties, that, in the event provided for by the eighth Article of the Trenty of Myrore, two thirds of the share reserved for Row Pundit Purdhaun Bahadoor shall fall to His Highness the Nabob Nizam-nd-Dowlah Asoph Jah Bahadoor, and the remaining third to the Honorable English East India Company Bahadoor.'

These Articles also confirmed the view, that the provision for the family of Tippoo was not intended for his heirs and descendants for ever.

He viewed the order with alarm and With alarm, on account of the daugerous nature of the precedent, and the numerous other chains to which it would give rise. surprise, because the ink was scarcely dry on the document which was supposed to be a final settlement of the question by which the allowances to

the Mysore family bad already been increased. Was it to be said that the Council had no right to ask for information with regard to that which upon the assumption of the President of the Council appeared to be a lavish expenditure? If the Secretary of State wished to make a donation to the Mysore family, let him go to the British Parliament and ask for power borrow money for the purpose, and see what they would say to the matter. He (The Vice President) wished to know upon what grounds the payment had been ordered. If the Mysore family had any just claim to the arrears, were they not equally entitled to have the annual sum of 2,40,000 Canterai Pagodas continued to them? absence of the information asked for, it appeared to him that the family had no legal, equitable, or moral right to the money which he understood had been ordered to be paid. He might be wrong, and if a refusal of the grant would involve any breach of faith, that would be a different matter altogether, and he (the Vice President) would be the last man to object to the payment. Possibly the Secretary of State had given reasons which would satisfy the Council of the justice of the grant, and he (the Vice President) was open to But let them have the correction. information which had been asked for and they would then he better able to form an opinion. As far as he could at present judge of the case from an examination of the Treaty, it appeared to him that to him that this payment was a mero voluntary donation on the part of the Secretary of State. He thought that this Council had a perfect right to onquire into the matter. Surely they were not to be called upon to tak the people without making enquiry as to the mode in which the money was All the revenues were appropriated to the service of the Govern the Government of India, and were they not they not to ask for information when they were led to believe that a grant of nearly half a million sterling of the revenues and revenues of the State was about to be made made as a mere voluntary donation? He (the Vice President) doubted whe there they ther the Council ought to pass the

Licensing Bill until full explanation of The reathese matters was afforded sons of the Secretary of State would appear if his Despatch was laid before

Recovery of Rents

the Council. He (The Vice-President) thought that he should have been out of order had he made these observations at an earlier stage, when only a question had been asked, and there was no Motion But now that the before the Council. Honorable Member for Bengal had moved that the Petition he printed, be thought that, in voting for that motion, he had a right to make a few observations with regard to one of the questions raised in the Petition, and he begged to give notice of his intention to move for the production of the papers relating to that matter.

SIR BARTLE FRERE said, he had at the present stage only one observation to make in reference to what had Tallen from the Honorable and learned Vice-President, and that was to guard himself ag inst being supposed to express any opinion on the subject of the grant which had been discussed by the Vice-President. His view of the question was that it was one ultra vires of this Council to discuss.

The Motion to print the Petition was then put and carried.

VACATIONS (CIVIL COURTS).

THE CLERK reported to the Counthat he had received a communication from the Home Department, forwarding for consideration, in conhertion with the Bill to amera the law relating to Vacations in the Civil Come of Fort Cour within the Presidency of Fort William in Bengal," a copy of a Des-Patch from the Secretary of State rekarding the holidays to be allowed in Judicial Courts.

LICENSE DUTY ON TOBACCO

THE CLERK reported that he had he ived a communication from the Hon. Department on the subject of level. Department on the subject of leyying a pecial License Duty on the Ade of Native-grown Tobacco.

Sir BARTLE FRERE moved that the communication be printed.

Agreed to.

STAGE CARRIAGES.

THE CLERK reported that he had received a communication from the Assistant Manager of the North Western Dak Company, relative to the Bill "for licensing and regulating Stage Carriages."

MR. HARINGTON moved that the communication be printed and referred to the Select Committee on the

Agreed to.

POLICE (PRESIDENCY TOWNS AND STRAITS SETTLEMENT).

THE CLERK reported that he had received a communication from the Coroner of Calcutta relative to the Bill "to amend Act XIII of 1856 (for regulating the Police of the Towns of Calcuttta, Madras, and Bombay, and the several Stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca.)'

MR. FORBES moved that the communication lie on the table.

Agreed to.

FLOGGING.

MR. HARINGTON presented the Report of the Select Committee appointed to prepare a Bill to provide for the punishment of florging for certain offences under the Penal Code, and gave notice that, on Saturday next, he would move that the Report be adopted, and that the Bill appended thereto, which had been prepared by the Select Committee under the instructions given to it, be read a first time.

RAILWAYS.

MR. FORBES presented the Report of the Select Committee on the Bill " to amend Act XVIII of 1851 (relating to Railways in India)."

RECOVERY OF RENTS (BENGAL).

Ma. SCONCE presented the Report of the Select Committee on the Bill "to amend Act X of 1859 (to amend the law relating to the Recovery of Rent in the Presidency of Fort William in Bengal)."

PORT-DUES (AMHERST).

Mr. SCONCE moved that the Bill "for the levy of Port-dues in the Port of Amherst" be now read a second time.

The Motion was carried, and the Bill read a second time.

POLICE (PRESIDENCY TOWNS AND STRAITS SETTLEMENT).

Mr. FORBES moved that the Council resolve itself into a Committee on the Bill "to amend Act XIII of 1856 (for regulating the Police of the Towns of Calentta, Madras, and Bombay, and the several Stations of the Settlement of Prince of Wales' Island, Singapore, and Malacen);" and that the Committee be instructed to consider the Bill in the amended form in which the Select Committee had recommended it to be passed.

Agreed to.

Section I was passed after an amend-

Section II was passed as it stood.

Section III was passed after amendments

Section IV was passed after amendments, neluding the ad ition of the following new Clause, on the motion of Mr. Forbes :-

"It shall be lawful for the said two Magistrates and the said Court of Petty Sessions respectively, if they does that the charge is from any circumstances fit to be made the subject of presention by indictment rather than to be summarily disposed of, to commit the person charged for trial before the Supreme Court or Court of Indicature."

Mr. FORBES moved the introduction after Section IV of the following Section, being a re-enactment of Section XXXIII of the existing Act, with a verbal amendment :-

"Upon a conviction for any of the offences mentioned in Sections XXVII, XXVIII, and XXIX of Act XIII of 1856, or under the foregoing Section of this Act, the Magistrate or Magistrates (as the case may be), and in Bombay the Court of l'etty Sessions in cases committed to that Court, may order the restitution of the property forming the subject of the charge if forthcoming, to the owner: and in case of its not being restored pursuant to

such order, may impose on any person refusing or neglecting to restore the same, a fine not exceeding the value of the said property, which the Magistrate or Court may order to be paid to the owner or his representative.

Agreed to.

MR FORBES then moved the introduction of the following Section after the above being a re-enactment of Section XXXIV of the existing Act, with a verbal amendment:

"Upon a conviction for any of the offences mentioned in Sections XXVII, XXVIII, and XXIX of Act XIII of 1856, and in Section IV of this Act, the Magistrate or Magistrates (as the case may be), and in Bombay the Court of Petty Sessions, in cases committed to that Court, may impose upon the offender, in addition to the punishment for the offence, a fine not exceeding the loss appearing to be caused to the persons who have suffered there by, and may pay or distribute the proceeds of the said fine or any part thereof, to or for the benefit of the said persons."

Agreed to.

Sections V to VII were passed as they stood.

Section VIII was passed after a verbal amendment.

Section IX was passed as it stood. Section X was passed

amendment. Sections XI to XIV were passed as

Section XV was passed after amendthey stood. ments.

Section XVI was passed as it stood Section XVII was passed with the insertion of the following new Clauso Motion of after Clause 3, on the Mr. Forbes :-

"Whoever, without reasonable cause, shall ive a country that drive a carriage, cart, or other vehicle cause, with the wise than on the left or near side of the road

MR. ERSKINE moved the introduction of the following new Section after Section XVII :-

"The Commissioner of Police in Bombay shall, from time to time, subject to the orders of the level (2000). of the local Government, make and publish in the Government, make and publish in the Government Gazette rules for the blasting of rocks, in many of rocks in or near any public roud, street thoroughface on the public roud, street of thoroughface on the public roughface of thoroughface on the public roughface of the pub m the blands of thoroughface, or place, in the Islands Hombay and Colaba ; and may give lice fit for any for such operations when he shall think fit and every person who shall blast any such

rock otherwise than according to the provisions of such rules, or who shall violate ny condition of a license granted under this Section, shall be liable to a fine not exceeding one hundred Rupees."

Agreed to

Section XVIII was passed after a verbal amendment.

Sections XIX to XXI were passed

as they stood.

THE CHAIRMAN moved the Clerk of the Council be requested to read the communication, which was reported to-day, from the Coroner of Calcutta, relativo to the Bill now under consideration.

The Motion was carried and the

letter read.

Mu. FORBES remarked that the opinion of the Advocate General, which was appended to the above communication, appeared to be adverse to the Buggestion of the Coroner, and he (Mr. Forb 8) had not therefore con-"ider d it necessary to make a motion on the subject.

The remainder of the Bill was then Passed as it stood; and the Council having resumed its sitting, the Bill

was reported with amendments.

EMICRANT VESSELS.

Sm BARTLE FRERE moved that the Council res lvo itself into a Committee on the Bill "relating to vessels Carrying Emigrant Passengers to the British Colonies," and that the Comhittee he instructed to consider the Bill in the amended form in which the Select Committee had recommended it to be presed.

Agreed to.

The Bill passed through Committee without amendment, and, the Council have having resumed its sitting, was Ported.

VACATIONS (CIVIL COURTS).

MR. SCONCE moved that the Council resolve itself into a Committen on the Bill "to amend the law relation to Bill "to amend the law Civil relating to Vacations in the Civil Court to Vacations in the William thin the Presidency of Fort William in Bengal." Agreed to.

THE CHAIRMAN moved that the Clerk of the Council be requested to read the Despatch from the Secretary of State, which had this day been reported.

The Motion was carried, and the

Despatch read as follows :-

" To His Excellency the Right Honorable THE GOVERNOR GENERAL OF INDIA IN COUNCIL. MY LORD,

1. Your letter, dated 27th June, No. 47, 1860, transmitting copy Judicial, No. 140. of a correspondence with the Government of Bengal regarding the holidays to be allowed in the Judicial Courts, has been laid before me in Council.

The opinions which are to be found in the Minutes of the Sudder Judges and in the Returns of the several District Officers, are not altogether satisfactory, as they have evidently been recorded in ignorance of the suggestion contained in Lord Stanley's Despatch No. 3, of the 19th January 1859, to the effect that a period of relaxation might be given to the Civil Courts for such a term and at such time of the year as might be deemed advisable, and the Courts open for public business on all other days (with such special exceptions as may be deemed proper) on the understanding that no native officer or servant of the Government will be compelled to attend and no party shall suffer loss from absence on any occasion which has been generally recognized in public offices as one of observance by the religion which he professes.

With reference to the various suggestions which have been made, I approve of the long vacation being fixed at a month, to be allowed at such time of the year as your Excellency in Council may deem advisable.

4. The Courts will New Year's Day. Good Friday further be closed on Sundays, and on the four Queen's Birthday. Christians Day days noted in the margin.

5. I also approve of your suggestion to the Government of Bengal that 'in addition to the holidays above-mentioned, fifteen days leave from office in the year might be allowed to the Native Judges and the Ministerial Officers of the Judicial Courts without reduction of pay, on the understanding that the Courts generally shall not be closed, except for the long va ation and on the English holidays above-mentioned.

6. I request that you will take immediate measure for the repeal of Section II Regulation 111, 1798 of the Bengal Code and of the corresponding concuments in any other Regulations or Acts passed by the Indian Legislatures, and thus place the regulation of holidays in the hands of the local Governments.

I have the honor to be, &c.,

C. Woop." (Signed)

Lundon, 31st October 1860.

LEGISLATIVE COUNCIL.

Mr. SCONCE observed that the object of the Bill now under consideration was simply to do what the Secretary of State suggested in the final paragraph of his Despatch, as far as regarded the Bengal Presidency.

The Bill passed through Committee without amendment, and, the Council having resumed its sitting, was re-

ported.

ROHILCUND DIVISION.

Mr. HARINGTON gave notice that he would, on Saturday next, move the first reading of a Bill to remove certain tracts of country in the Robileund Division from the jurisdiction of the tribunals established under the general Regulations and Acts.

CRIMINAL PROCEDURE.

Mr. HARINGTON moved that certain Minutes recorded by the Judges of the Court of Nizamut Adambut for the North-Western Provinces on the subject of the preliminary investigation by Police Officers in cases of offences cognizable by those Officers, be printed and referred to the Select Committee now sitting on the Code of Criminal Procedure for such consideration and notice in the Report to be submitted by them as they might do m proper He said that copies of these Monntes had not yet reached him from the Government of the North-Western Provinces, though he was daily in expecta-tion of receiving them. The copies which he held in his hand had come to him direct from the Surder Court, the Court having probably observed the re-appointment of a Select Committee to consider some portions of the Criminal Procedure Code and the instruction given to the Committee to make its Report without delay; and as the Committee was now sitting and engaged in performing the task assigned to it, he had thought it better, in order to save time, not to wait until he heard from the North-Western Qovernment, but to move that the Minutes of the Sudder Judges be printed at once and laid before the Committee.

Agreed to,

HARINGTON also MR. that the Extracts from the Despatches received from the Secretary of State for India and communicated to the Council, relative to those Chapters of the Code of Criminal Procedu e which treated of trial by Jury and appeals, be referred to the same Committee, and that the Committee be instructed to propose any modifications of the Chapters in question which they might consider desirable.

Agreed to.

PORT-DUES (AMHERST).

SCONCE moved that the Bill " for the levy of Port-dues in the Port of Amherst" be referred to a Select Committee consisting of Mr. Haring ton, Mr. Forbes, and the Mover.

Agreed to.

The Council adjourned.

Saturday, December 15, 1860.

PRESENT:

The Hon'ble the Chief Justice, Vice-President, in the Chair.

Hon'ble Sir H. B. E. | H. Forbes, Esq., Hon'ble Cocil Beadon, Hon'ble Sir C. R. M. H. B Harington, Esq., |

Jackson, and C. J. Erskine, Esq.

RECOVERY OF RENTS.

THE CLERK reported to the Coult cil that he had received a communication tion from the Home Department, for warding the Returns called Message No. 160, dated 25th June 1860, reg rding chims relating to the recovery of rent preferred in the Revenue Courts of the Lower Provinces of Bengal,

MR. HARINGTON moved that the above communication be printed.

Agreed to.

ESCAPED CONVICTS.

MR. ERSKINE presented a communication which he had received from the Hombay Government, relative to